

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1745**

TO BE ANSWERED ON THE 02ND JULY, 2019/ ASHADHA 11, 1941 (SAKA)

INCIDENTS OF RAPE ON MINOR GIRLS

1745. SHRI GANESH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether recently, minor girls are raped and killed in Madhya Pradesh, Telangana and Andhra Pradesh and if so, the details thereof;

(b) the details of compensation paid as per the direction of Supreme Court *vide* W.P. (C) No. 565/2012 to the legal heirs of the victims;

(c) whether the concerned police officer has not shared soft/hard copy of FIR under the Criminal Law (Amendment) Act, 2018, No. 22 of 2018 within the timeframe with State Legal Services Authority (SLSA)/District State Legal Services Authority (DLSA);

(d) if so, the details thereof, date-wise;

(e) whether Madhya Pradesh, Telangana and Andhra Pradesh police have altered the section of Indian Penal Code (IPC) from missing girls to Section 366, 376, 302, 201 of IPC and Section 8 and 18 of POSCO Act, 2012, if so, the reasons for not registering the case under the Criminal Law (Amendment) Act, 2018, No. 22 of 2018; and

(f) the steps/action taken by the Government for non-compliance of the Criminal Law (Amendment) Act, 2018, No. 22 of 2018?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens

rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

National Crime Records Bureau (NCRB), compiles and publishes information on crimes in its publication “Crime in India”. The published reports are available till the year 2016.

In terms of “Compensation Scheme for Women Victims/ Survivors of Sexual Assault/ Other Crimes - 2018”, applications are filed with State Legal Services Authority or District Legal Services Authority in the respective States/Union Territories. Information on sharing of FIRs by police officer with State Legal Services Authority or District Legal Services Authority under the Scheme is not maintained centrally.

(e) & (f): No Sir. ‘Police’ and ‘Public Order’ are State subjects as per List-II in the Seventh Schedule to the Constitution. The State Governments are responsible for compliance of provisions in the Criminal Law (Amendment) Act, 2018, No. 22 of 2018.

However, in order to facilitate States/UTs, Ministry of Home Affairs has launched an online analytic tool for States/UTs on 19th February 2019 called “Investigation Tracking System for Sexual Offences” to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018.